

**CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH**

OA/020/910/2020

HYDERABAD, this the 1st day of January 2021



Hon'ble Mr. B.V. Sudhakar, Admn. Member

Angudu Upendra,
S/o.Angudu Ramanna,
Aged about 28 years,
Occ: Un employed,
R/o. Door No.2-33, Mandiram Veedhi,
Poram (Post and Village), Mentada Mandal,
Vijayanagaram Dist. Andhra Pradesh.

...Applicant

(By Advocate : Sri A. Srinath)

Vs.

1. Union of India rep. by
Chairman, Railway Board,
Rail Bhavan, Rafi Marg,
New Delhi – 110 001.
2. Railway Recruitment Boards,
Government of India,
C/o. Rail Bhavan, Rafi Marg,
New Delhi – 110 001 rep. by its chairman.
3. Railway Recruitment Board,
East Coast Railways,
Bhubaneshwar rep. by its chairman.
4. Principal Chief Personnel Officer,
East Coast Railway, Rail Sadan,
Bhubaneshwar, Odisha.
5. South Coast Railways rep. by its
Divisional Railway Manager,
Indian Railways, Visakhapatnam,
Andhra Pradesh.

....Respondents

(By Advocate: Sri S.M. Patnaik, SC for Rlys.)

ORAL ORDER
(As per Hon'ble Mr. B.V. Sudhakar, Administrative Member)

Through Video Conferencing:



2. OA is filed in regard to the inaction of the respondents on the representation submitted by the applicant on 23.11.2020 in respect of selection to the post of ALP vide CEN 01/2018.
3. Brief facts are that the applicant, who did ITI, applied for the post of Assistant Loco Pilot (ALP) against notification dt. 3.2.2018. On clearing the written exam, he was called for medical exam and documents verification on 1.7.2019. Thereafter, in the selection list released, the applicant name did not figure. Hence, a representation/ legal notice was issued to the respondents on 23.11.2020, which has not been responded to and hence, the OA.
4. The contentions of the applicant are that he has secured more marks than others, who have been selected. Article 14 of the Constitution has been violated and that he has been discriminated.
5. Heard both the counsel and perused the pleadings on record.
6. Applicant is aggrieved that his representation / legal notice in regard to selection to the post of ALP has not been responded to. Applicant claims that he is more meritorious than those selected.

7. In view of the above, respondents are directed to dispose of the representation dt. 23.11.2020, within a period of 8 weeks from the date of receipt of this order, as per rules and law, by issuing a speaking and reasoned order.



With the above direction, the OA is disposed of, at the admission stage itself. No order as to costs.

(B.V.SUDHAKAR)
ADMINISTRATIVE MEMBER

al/ evr